

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON):

(a) Yes.

(b) The accident was due to the train being driven at excessive speed and the driver's failure to control the train.

(c) The cost of damage to railway property has been estimated at approximately Rs. 31,165.

(d) The accident was due to the failure of the driver to observe the prescribed rules. To counteract the failures of the railway staff and to arouse their safety consciousness the Railways are already engaged in an intensive four pronged safety campaign i.e. Educative Psychological Punitive and Technological.

Equitable Coal Company Limited

4120. SHRI BHAGABAN DAS:

SHRI TENNETI VISWANATHAM:

SHRI JYOTIRMOY BASU:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the share-holders owning shares of more than Rs. 50,000 in the Equitable Coal Company Limited;

(b) the names of foreigners who are involved in this firm; and

(c) the remuneration of the Managing Director and total amount drawn/received by him during the last three years?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS: (SHRI F. A. AHMED): (a) and (b). Information is being collected and it will be laid on the Table of the House.

(c) The company was managed by Managing Agents till 31-12-1968. From 1-1-1969 it is being managed by the Board of Directors. The company's application for the appointment of a

Managing Director w.e.f. 1st March, 1969 is at present under the consideration of the Company Law Board.

Application for Industrial Licences for Kerala

4121. SHRI A. K. GOPALAN:

SHRI P. GOPALAN:

SHRI VISWANATHA MENON:

SHRI E. K. NAYANAR:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether some applications had been received last year for the grant of licences for starting industries in Kerala;

(b) if so, the details of such applications;

(c) what are the industries for which licences have been issued;

(d) whether the industries for which licences have been issued, have started functioning; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) and (b). During 1968, 12 applications for licences were received for setting up new industrial undertakings in Kerala. Details of these applications are given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-2390/69].

(c) to (e) Out of the 12 applications, a licence has been granted in one case for the manufacture of Formic Acid By-Products and in two other cases letters of intent have been issued—one for the manufacture of Beer and the other for the manufacture of Dry Battery Cells. As the licence has been issued only in January, 1969, it will take some time for the new industrial undertaking to start production.

Of the remaining 9 applications 8 have been rejected and one application for a small car project is awaiting a Policy decision.